

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) On the basis of information made available to Government by the mill, Government has no reason to believe that non-cooperation by workers has so adversely affected the mills and is placing it in a position of losses.

(b) Does not arise.

Criteria for Transfer of Civilian Employees of Air Force Stores

6368. SHRI PHOOL CHAND VERMA :

SHRI R.L.P. VERMA :

SHRI SAJANKUMAR :

Will the Minister of DEFENCE be pleased to state :

(a) the details of the criteria for the transfer of civilian employees working in Air Force Stores;

(b) whether the employees with less stay at one station are being transferred and those who have a stay of more than 5-6 years at one station are not transferred; and

(c) do Government propose to protect the interests of civilian employees in Air Force Stores with less stay at one station and the steps taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) :

(a) The criteria for the transfer of civilian employees working in Air Force Stores are :—

(i) to make them gain experience in stores maintained at Air Headquarters as well as various units/formations and thus increase their efficiency; and

(ii) not to keep a person too long in a position where there may be scope for abuse of position.

(b) and (c). Length of stay in any particular station is not a criterion for transfer of employees.

Amount provided for Development of Scheduled Caste People under Special Component Plan

4369. SHRI SURAJ BHAN : Will the Minister of FINANCE be pleased to state :

(a) the total amount provided for the betterment and development of the Scheduled Caste people under the "Special Component Plan" for the years 1980-81 and 1981-82 separately;

(b) the amount actually spent under the said Plan during the said two years separately ; and

(c) the reasons for not less expenditure for each year ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Grant of Life Membership of Agents Club to Agents having ten years Membership

4370. SHRI ATAL BIHARI VAJPAYEE : Will the Minister of FINANCE be pleased to state :

(a) is it true that the LIC has not kept up its word in granting life membership of Agents Clubs to those agents who have already completed ten years' membership, as provided for in the concerned rules ;

(b) if so, the reasons thereof ; and